

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL NO(S). 9676-9678 OF 2025

SAURABH SINGH & ORS. ... APPELLANT(S)

Versus

**STATE OF UTTAR PRADESH & ... RESPONDENT(S)
ORS.**

O R D E R

1. The appeals have been taken up in the revised call.
2. No one is present on behalf of the appellants to press these appeals.
3. Learned counsel for the respondent-State of Uttar Pradesh is present.
4. The appeals are, accordingly, dismissed for want of prosecution.
5. Interim order(s), if any, stands discharged.

6. Pending application(s), if any, shall stand disposed of.

..... .J.
[VIKRAM NATH]

..... .J.
[SANDEEP MEHTA]

NEW DELHI;
NOVEMBER 06, 2025.

ITEM NO.120

COURT NO.3

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 9676-9678/2025

SAURABH SINGH & ORS.

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 241821/2024 - EXEMPTION FROM FILING O.T.

Date : 06-11-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Appellant(s) : Mr. Smarhar Singh, AOR
Mr. Smarhar Singh, AOR

For Respondent(s) :

Ms. Ruchira Goel, AOR
Mr. Sharanya, Adv.
Ms. Ritika Rao, Adv.

Ms. Ruchira Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

The appeals are dismissed for want of
prosecution in terms of the signed order.

Pending application(s), if any, shall stand
disposed of.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
COURT MASTER (NSH)

[Signed order is placed on the file]